full particulars of persons who went to the United Kingdom on forged passports.

The Association was not ready to help unless they were given a guarantee that no punitive action would be taken against such persons. Failing their collaboration, the High Commissioner has roughly estimated the number of such persons who went to the United Kingdom on forged passports to be in the neighbourhood of 20,000.

The question whether the offences of such persons who have travelled on forged passports can be condoned and regular passports issued to them ond their families in India, is under the consideration of the Government of India.

The question of opening a Welfare Centre in London for the benefit of the Indian Workers Association is also under the active consideration of the Government of India and details are being collected from the High Com-1 missioner of India in London.

ALLEGED NON-IMPLEMENTATION OF THE INDO-PAKISTAN TRADE AGREEMENT

- *184. DR. R. B. GOUR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether Government's atten tion has been drawn to a statement made by the Pakistan's Commerce Minister at Lahore on May 29, 1960, to the effect that India was not im plementing the trade agreement bet ween the two countries; and
- (b) if the answer to part (a) above be in the affirmative what is the actual position in this regard?

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) Yes, Sir.

(b) The Government of India have throughout been taking steps to ensure the implementation, on the Indian side, of the Indo-Pakistan Trade Agreement.

REPRESENTATION RECEIVED FROM THE RE-HABILITATION AND DEVELOPMENT COMMITTEE

- *185. SHRI S. K. LIMAYE: Will the Minister of REHABILITATION AND MINORITY AFFAIRS be pleased to state:
- (a) whether Government received any representation in June, 1960, from the Rehabilitation and Development Committee, Bansdroni-Chakadah Scheme (West Bengal);
 - (b) if so, what are their grievances; and
- (c) what action Government have taken on their demands?

THE MINISTER OF REHABILITATION AND MINORITY AFFAIRS (SHRI MEHR CHAND KHANNA): (a) Yes.

- (b) The representation contained the following requests:
 - (i) Execution of development works in the colony,
 - (ii) Grant of further rehabilitation loans,
 - (hi) Establishment of medium industries for providing employment to the displaced persons in the colony.
- (c) A sanction for Rs. 2-59 lakhs development works had been issued as early as January 1957 and a revised sanction for Rs. 2-81 lakhs was issued in July, 1960. As regards execution of the development the works, it is for the Government of Bengal to take appropriate West action. Regarding Nos. (ii) and (iii) in (b) above, no proposals from the Government of West Bengal have been received. The Committee also been informed of the position.

LICENCES UTILISED TO SET UP FACTORIES

- *186. SHRI K. SANTHANAM: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) the number of licences issued to manufacturing concerns from 1st